

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

## 2. ORDER DT. 8-1-2001.

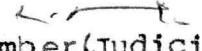
The matter has come up for orders. Petitioners Lawyer have abstained from court work. Petitioner is absent. We have gone through the petition and are of the prima facie view that this petition is not maintainable before this Tribunal. In view of this we feel that the applicant or his counsel to be given one more chance to present the case on the question of admission. In view of this adjourned to 15-1-2001 for hearing on admission peremptorily.

Branch

For admission

12/1/01


  
Vice-Chairman


  
Member (Judicial)

## 3. ORDER DATED 15-1-2001.

Learned Advocates have abstained from court work for more than one month. Petitioner is absent. On the last two occasions the matter was adjourned to enable the petitioner to make alternative arrangement or to make submission in person, as we are of the prima facie view that the petition is not maintainable. Today applicant is absent. The matter can not be allowed to drag on indefinitely. We have therefore, gone through the petition. In this OA petitioner has prayed for quashing the order dated 27.3.2000, Annexure-8 rejecting his revision petition against the order of dismissal passed by the disciplinary authority. According to the averments made by the applicant himself in this OA he was recruited as a constable (GD) in CRPF on 17-4-1993. The CRPF is an Armed force of the Union. U/s. 2(a) of AT Act, this Tribunal has no jurisdiction to deal with the



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service grievance of persons who are members of the Armed force of the Union. In view of this, this OA is not maintainable before us. According to the Registry is directed to return the application to the petitioner to be filed before the appropriate Court of law, if he is so advised. The OA is accordingly disposed of.

Free copy of final order dt. 15-1-01  
given to the  
Counsel for petitioner

RE  
P.P.I. 01

1/11  
S.C.J.

vice-chairman

15/1/2001

Member (Judicial)